

ITEM NO.10

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13271/2015

(Arising out of impugned final judgment and order dated 11-11-2014 in Civil Misc. Recall Application No.174484 of 2014 in Civil Misc. Writ Petition No.1286 of 1968 passed by the High court of judicature at allahabad)

JAVED AND ANOTHER

Petitioner(s)

VERSUS

JAMSHED ALI(D) THR LRS AND ORS.

Respondent(s)

Date : 04-07-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. Mona K. Rajvanshi, AOR
Mr. Anurag Kashyap, Adv.

For Respondent(s) Ms. Seema Sharma, Adv.
Mr. Somiran Sharma, AOR

Ms. Shweta Garg, Adv.
Mr. Upendra ishra, Adv.
Mr. Vinay Garg, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.4-5/2017

This is an application for substitution of Petitioner No.1. The legal heirs of the petitioner No.1 have been brought on record and the learned counsel for the petitioner has filed the vakalatnama on their behalf.

In view of the aforesaid, application stands allowed.

The cause title be substituted accordingly.

I.A. No.6-8 of 2017

Delay in filing the application for substitution is condoned.

This is an application for substitution of respondent No.8.1. The application stands allowed. Cause titled be rectified accordingly.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master